

SHRI NATH PAI : We can take some issues at the national level.

SHRI Y. B. CHAVAN : I was asking Shri Bal Raj Madhok.

SHRI BAL RAJ MADHOK : We agree in this matter. We want Kashmir to be a part of India.

SHRI Y. B. CHAVAN : We have also accepted certain reasonable restrictions on fundamental rights in India. We also have a law of Preventive Detention. They have also a law of Preventive Detention. It is somewhat more stringent than the Central Act. But that has been done by the Legislature of Jammu and Kashmir. It is not imposed by the Central legislature here. Secondly, as to whether this is going to remain for all time to come, this is only for five years.

SHRI NATH PAI : From five years to another five years. It will go on like that.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मेरा इस बारे में एक निवेदन है कि जो प्रेसीडेंशियल आर्डर है वह सदन की मेज़ पर नहीं रखे जाते, उन पर चर्चा नहीं की जाती। क्या यह मन्त्री महोदय इसके बारे में सदन की राय लेने की कृपा करेंगे ?

श्री यशवन्त राव चव्हाण : राय तो ले ली गई। इंसीडेंटली आप की मेहरबानी से राय लेने का मौका भी मिल गया।

12.25 hrs.

PAPERS LAID ON THE TABLE

Papers under Companies Act on the working of the Hindustan Housing Factory Limited and Annual Report of the Hindustan Housing Factory, Limited, New Delhi

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : On behalf of Shri

K. K. Shah, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619-A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi for the year 1967-68.
- (2) Annual Report of the Hindustan Housing Factory Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-358/69.]

Papers under Companies Act on working of the Indian Drugs and Pharmaceuticals Limited

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table :

- (1) A copy each of the following papers under sub-section (1) of section 619-A of the Companies Act, 1956 :—
 - (i) (a) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi for the year 1967-68.
 - (b) Annual Report by the Indian Drugs and Pharmaceuticals Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-359/69.]
- (ii) (a) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani for the year 1967-68.
- (b) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani for the year 1967-68 along with the Audited Accounts

and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-359/69.]

- (2) A copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1969, published in Notification No. G.S.R. 759 in Gazette of India dated 3rd March, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-360/69.]

Notification under Mines and Minerals (Regulation and Development) Act, 1957

SHRI D. R. CHAVAN : On behalf of Shri Jaganath Rao, I beg to lay on the Table a copy of Notification No. S.O. 766 published in Gazette of India dated the 1st March, 1969 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-361/69.]

Notifications under Customs Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table a copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

- (i) G.S.R. 491 published in Gazette of India dated the 1st March, 1969 (Hindi version).
 (ii) G.S.R. 492 published in Gazette of India dated the 1st March, 1969 (Hindi version).
 (iii) G.S.R. 493 published in Gazette of India dated the 1st March, 1969 (Hindi version).
 (iv) G.S.R. 494 published in Gazette of India dated the 1st March, 1969 (Hindi version).
 (v) G.S.R. 495 published in Gazette of India dated the 1st March, 1969 (Hindi version).
 (vi) G.S.R. 496 published in Gazette of India dated the 1st March, 1969 together with an explanatory memorandum (Hindi version).
 (vii) G.S.R. 497 published in Gazette

of India dated the 1st March, 1969, together with an explanatory memorandum (Hindi version).

- (viii) G.S.R. 498 published in Gazette of India dated the 1st March, 1969 (Hindi version).
 (ix) The Passengers (Non-Tourist) Baggage (Amendment) Rules, 1969, published in Notification No. G.S.R. 499 in Gazette of India dated the 1st March, 1969.
 (x) G.S.R. 507 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.
 (xi) G.S.R. 508 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.
 (xii) G.S.R. 509 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.
 (xiii) G.S.R. 510 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.
 (xiv) G.S.R. 511 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.
 (xv) G.S.R. 512 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.
 (xvi) G.S.R. 513 (English version) and G.S.R. 514 (Hindi version) published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.
 (xvii) G.S.R. 572 (English version) and G.S.R. 587 (Hindi version) published in Gazette of India dated the 1st March, 1969.
 (xviii) G.S.R. 573 (English version) and G.S.R. 588 (Hindi version) published in Gazette of India dated the 1st March, 1969.
 (xix) G.S.R. 574 (English version) and G.S.R. 589 (Hindi version) published in Gazette of India dated the 1st March, 1969.